

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.425**  
**IA/5178/ND/2023 IN IB/613/ND/2019**

**IN THE MATTER OF:**

State Bank of India	...	Applicant
Versus		
Shri Lal Mahal Ltd	...	Respondent

**Under Section 7 (IBC)**

**Order delivered on 10.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Liquidator : CS Gaurav Joshi for Liquidator

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **02.08.2024**.

**Sd/-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**